

श्री धनिक लाल मंडल : मैं नियम 25 के परन्तुक के सम्बन्ध में कहना चाहता हूँ। अध्यक्ष को या प्रिजाइडिंग अफसर को अधिकार है लेकिन उस अधिकार का इस्तेमाल दो ही स्थितियों में हो सकता है। एक स्थिति तो यह ही सकती है कि अध्यक्ष उसे मंत्री महोदय ने कोई मांग की ही, उन्होंने अपना उस पर दिमाग लगाया हा और कहा ही कि समय बढ़ा दिया जाए तब समय बढ़ाया जा सकता है। मंत्री महोदय यहां उपस्थित है और वह अध्यक्ष जी से अपनी बात कहें कि वह तैयार नहीं है, उनको समय चाहिये तो उस स्थिति में उनको समय दिया जा सकता है। ये ही दो स्थितियां हैं। मंत्री महोदय के अनुरोध पर उनका समय अध्यक्ष महोदय या प्रिजाइडिंग अफसर बढ़ा सकते हैं... (व्यवधान) आप सुपर स्पीकर हैं। हर वक्त कमेंट करते रहते हैं। हम भी यहां चुन कर आए हैं। ये ही दो स्थितियां हैं जिन में समय बढ़ाया जा सकता है।

सभापति महोदय : आपने बड़ा अच्छा प्वाइन्ट यहां रखा है। लेकिन मुझे दुःख है कि मैं इसके व्यवस्था का प्रश्न नहीं मान सकता और वैसे बोल कर इसको मान्यता नहीं दे सकता हूँ। हाउस की सुविधा के लिए मैं कहूंगा कि एक अहम मुद्दे पर अगर हाउस के मंत्री थोड़ी ज्यादा देर बैठ कर चर्च करना चाहें तो ज्यादा समय दिया जा सकता है।

MR. CHAIRMAN: Mr. Parulekar.

SHRI BAPUSAHEB PARULEKAR—  
rose.

17.28 hrs.

#### ARREST AND CONVICTION OF MEMBER

MR. CHAIRMAN: Just a minute, Mr. Parulekar. Before you speak, I have certain announcements to make. One announcement is:

'I have to inform the House that the following wireless message dated

25th July, 1980, from the City Magistrate, Etawah (U.P.) addressed to the Speaker, Lok Sabha, has been received:

"I have the honour to inform you that Shri Ram Singh Shakya, M.P., of Etawah District, was tried on 25-7-80 in my Court before me on a charge of contempt of my Court, Allahabad for obstructing in the discharge of duties, by raising slogans etc. in connection with Baghat agitation. On 25-7-80, after a trial lasting today, I found him guilty of offences U/S 228 IPC, read with Section 345, Cr.P.C., and sentenced him to pay a fine of Rs. 50, and, in default, of payment of fine, to undergo simple imprisonment for 7 days. The aforesaid M.P. did not pay fine and as such he had been sent to Central Jail, Fatehgarh, to undergo S.I., for want of accommodation in District Jail, Etawah'.

#### RESIGNATION BY MEMBER

MR. CHAIRMAN: There is second announcement. I have to inform the House that to-day the Speaker received a letter from Shri Vishwanath Pratap Singh, an elected Member of Lok Sabha from Allahabad Constituency of Uttar Pradesh resigning his seat in Lok Sabha. He has accepted the resignation from 28th July, 1980.

17.30 hrs.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED RESIGNATION OF JUSTICE  
RAMESH CHANDRA SRIVASTAVA OF  
ALLAHABAD HIGH COURT.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): Sir, I call the attention of the Minister of Law, Justice and Company Affairs, to the following matter of urgent public importance and request